

Present: : **Sri S.K. Kabra**
Addl. District and Sessions Judge (FTC)
Dibrugarh

Criminal Misc. Case No. 04 of 2021

07.12.2021:

Sri M. Y. Rahman learned counsel for the petitioner/appellant is present.

This is a petition under section 5 of Limitation Act seeking to condone the delay in filing the appeal against the order dated 08.10.2021 passed by learned C.J.M., Dibrugarh in respect of case being C.R. Case No.199c/2013 under section 138 of N.I. Act, whereby the accused was acquitted.

Learned counsel for the petitioner/appellant do not wish to press the present petition and seeks to withdraw the same.

Accordingly the prayer of the learned counsel for the petitioner/appeallant is allowed.

The present petition is dismissed as withdrawn.


Addl. Sessions Judge (F.T.C.)
Dibrugarh